

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 21.02.2024

Appeal No. 69 of 2024

Venkatraman Ranganathan ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Dhruwin Timbadia, Advocate for the Appellant.

Mr. Vishal Kanade, Advocate with Ms. Prapti Kedia, Advocate
i/b Agama Law Associates for the Respondent.

ORDER:

1. Three weeks time is allowed to the Respondent to file a
reply. Three weeks thereafter to file rejoinder. List on
April 29, 2024.

Ms. Meera Swarup
Technical Member

21.02.2024
msb